

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 10 OF 2018

Dated: 7th March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

NTPC Limited

.... Appellant(s)

Versus

A. P. Eastern Power Distribution Company Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-5

Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-13

ORDER

Admit.

Issue notice to the Respondents, returnable on 19.04.2018. Dasti, in addition, is permitted.

The learned counsel, Mr. S. Vallinayagam accepts notice on behalf of the fifth Respondent, and the learned counsel, Mr. Raj Kumar Mehta accepts notice on behalf of the thirteenth Respondent. They pray for four weeks' time to file their replies in the matter.

Submissions made by the learned counsel appearing for the fifth and the thirteenth Respondents, as stated above, are placed on record.

The learned counsel appearing for the fifth and the thirteenth Respondents are permitted to file their replies in this matter by 04.04.2018. Thereafter, rejoinder, if any, may be filed by 18.04.2018 after duly serving copy on the other side.

List this matter on **19.04.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

tpd/vt

(Justice N. K. Patil)
Judicial Member